

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1244
ANSWERED ON 9TH FEBRUARY, 2017

RIGHTS OF PEDESTRIAN

1244. DR. A. SAMPATH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to define the rights of pedestrians including the delineation of a dedicated pedestrian pathways;
- (b) if so, the details thereof including the said pathways constructed across the country and funds allocated/spent thereon during the last three years, State/UT-wise;
- (c) whether the Government proposes to lay down any rules governing the legal responsibility of motorists violating the rights of pedestrians; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (b) The rights of pedestrians are defined in the Rules of Road Regulation, 1989. As per these rules, pedestrians have the right of way at uncontrolled zebra crossings. Pedestrians use almost all roads to a lesser or greater extent. Ministry of Road Transport and Highways is mainly responsible for development and maintenance of National Highways and the roads in the cities/towns of States/Union Territories are developed and maintained by the concerned urban local body or State Government. As such, details about the pedestrian pathways constructed across the country and funds allocated/spent are not available with the Ministry.

(c) & (d) As per the Rules of Road Regulation, 1989, pedestrians have the right of way at uncontrolled zebra crossings and violation by motorists would attract penalty under section 177 of the Motor Vehicles Act, 1988. The various Police Acts and the Rules and Regulations made thereunder also contain provisions to regulate traffic of all kinds in streets and public places, including pedestrians.
